## GOVERNMENT OF INDIA MINISTRY OF MINORITY AFFAIRS LOK SABHA UNSTARRED QUESTION NO. 3708 ANSWERED ON 23.03.2023

## REPRESENTATION OF MINORITIES IN CIVIL SERVICES

3708. SHRI M.K. RAGHAVAN:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether the Government has any data regarding the representation of minorities in Civil Services of the Union Government including Group A, B and C posts and if so, the details thereof, category and community-wise;
- (b) whether there is adequate representations of minority community in Central Services including All India Services and if so, the details thereof;
- (c) whether minority communities are adequately represented in Judiciary in the country and if so, the details thereof; and
- (d) whether there is any data regarding the representation of minorities in the State Services for Kerala and if so, the details thereof?

## **ANSWER**

## THE MINISTER OF MINORITY AFFAIRS (SHRIMATI SMRITI ZUBIN IRANI)

- (a) & (b): No segregate data, post-wise or community-wise, regarding the representation of minorities in Civil Services of the Union Government is maintained.
- (c): Regarding representation of minorities in judiciary, information on social background is being provided by the recommendees wherein they have to provide details regarding their social background in the prescribed format, prepared in consultation with the Supreme Court. As per information provided by the recommendees, out of 575 High Court Judges appointed since 2018 till 21.03.2023, 18 Judges belong to the Minority community. Appointment of Judges of the High Courts is made under Articles 217 and 224 of the Constitution of India, which do not provide for reservation for any caste or class of persons.
- (d): As informed by Kerala government, no data is available regarding the representation of minorities in the State Services for Kerala.

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